

**IN THE INCOME TAX APPELLATE TRIBUNAL,
AMRITSAR BENCH "SMC" , AMRITSAR
(VIRTUAL COURT)**

BEFORE: SHRI. N.K.SAINI, VICE PRESIDENT

ITA No.03/Asr/2020
Assessment Year: 2016-17

The Shrimati Guriani Brij Balabh Kaur Trust, The Fort, Kartarpur- 144801, Punjab	Vs	The ITO Ward(Exemptions) Jalandhar
PAN NO: AAATG0573E		
Appellant		Respondent

Assessee by : Shri Y.K. Sud, CA
Revenue by : Shri S.M. Surendranath, Sr. DR

ITA No.109/Asr/2018
Assessment Year: 2014-15

Shri Shakti Vig 690/19, Rulia Ram Colony, Gurdaspur	Vs	The ITO Ward-6(4) Gurdaspur
PAN NO: AFTPV3858H		
Appellant		Respondent

Assessee by : Shri Ashwani Kalia, CA
Revenue by : Shri S.M. Surendranath, Sr. DR

Date of Hearing : 09/11/2021
Date of Pronouncement : 09/11/2021

Order

PER N.K. SAINI, VICE PRESIDENT

Both the above appeals by the different assessees are directed against the separate orders of different Ld. Commissioners of Income Tax (Appeal) at various stations as per following details:

Sl.No.	Appeal No.	Name of Case	CIT(Appeal / s)	Order dt.
1.	ITA No. 03/ASR/2020	Guryani Brij Ballabh Kaur	CIT(A)-2, Jalandhar	03/10/2019
2.	ITA No. 109/ASR/2018	Shri Shakti Vig	CIT(A)-2, Amritsar	29/01/2018

2. In both the above appeals the Ld. Counsels for the Assesseees furnished separate applications for withdrawal of the appeals.

3. During the course of hearing the Ld. Counsels for the Assesseees submitted that since the assesseees have availed the immunity scheme i.e; Vivad Se Vishwas and the Income Tax Department has since issued Form No. 3, in response to the applications filed by the assesseees, under section 5(1) of the Direct Tax Vivad se Vishwas Act, 2020, therefore the appeals of the assesseees may be allowed to be withdrawn. The details of above said certificates are as under:

Sl.No.	Appeal No.	Name of Case	Certificate No.
1.	ITA No. 03/ASR/2020	Guryani Brij Ballab Kaur	272072820230221
2.	ITA No. 109/ASR/2018	Shri Shakti Vig	340545120120421

4. The Ld. DR did not object if the above appeals of the assesseees are dismissed as withdrawn.

5. In view of the above the appeals of the assesseees are dismissed as withdrawn.

6. In the result, appeals of the assesseees are dismissed.

(Order pronounced on 09/11/2021).

Sd/-
(N.K. SAINI)
VICE PRESIDENT

Date: 09/11/2021

AG

Copy of the order forwarded to :

1. The Appellant
2. The Respondent
3. CIT
4. The CIT(A)
5. DR, ITAT, AMRITSAR
6. Guard File